

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 59 OF 2026

IN THE MATTER OF:

RAMKANKAN

.... APPLICANT

VERSUS

STATE OF U.P & ORS

.... RESPONDENT(s)

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S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF RESPONDENT NO 3 UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED 04.05.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE LETTER DATED 03.06.2026 IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 1.	
3.	A COPY OF THE INSPECTION REPORT IS ANNEXED HEREIN AND MARKED AS	

	ANNEXURE- 2.	
4.	A COPY OF THE UPDATED COMPLIANCE STATUS OF CPCB GUIDELINES FOR M/S TRIDEV STONE CRUSHER IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 3.	
5.	A COPY OF THE DETAILED COMPLIANCE REPORT OF UPPCB GUIDELINES FOR M/S TRIDEV STONE CRUSHER WITH TRUE TRANSLATED COPY IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 4.	
6.	A COPY OF THE NEW GUIDELINES APPROVED DURING THE 83 RD BOARD MEETING IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 5.	
7.	A COPY OF THE UPDATED COMPLIANCE REPORT OF THE CTO (AIR AND WATER) FOR M/S TRIDEV STONE CRUSHER IS ANNEXED HEREIN AND MARKED AS ANNEXURE -6.	
8.	A COPY OF THE COMPLIANCE REPORT OF EC GRANTED BY SEIAA TO M/S TRIDEV CONSTRUCTION IS ANNEXED HEREIN AND	

	MARKED AS ANNEXURE- 7.	
9.	A COPY OF THE DETAILED COMPLIANCE REPORT OF DGMS FOR M/S TRIDEV CONSTRUCTION IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 8.	
10.	A COPY OF THE COMPLIANCE REPORT CTO (AIR AND WATER) M/S TRIDEV CONSTRUCTION IS ANNEXED HEREIN AND MARKED AS ANNEXURE- 9.	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
 COUNSEL FOR THE UPPCB
EMAIL-bhanwar09jadon@gmail.com
 PHONE NO.-8095967744

DATE: - 21.07.2026
 PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 59 OF 2026



IN THE MATTER OF:

RAMKANKAN

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RESPONSE ON BEHALF OF RESPONDENT NO 3 UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER
DATED 04.05.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

I, Imraan Ali, aged about 46 years, S/o Mr. Usman Ali, presently posted as Regional Officer, U.P. Pollution Control Board, Jhansi do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.



2. That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That, in this present Original Application No. 59/2026 has been registered by this Hon'ble Tribunal on the basis of a letter petition dated 17.09.2025 that the matter pertains to alleged environmental and public health concerns arising from the operation of "Tridev Stone Crusher" situated at Village Chhilla, Tehsil Mahrauni, District Lalitpur, Uttar Pradesh.

4. That, it is humbly submitted that, in the said matter, the Hon'ble Tribunal, vide order dated 04.05.2026 directed as follows: -

"....5. The stone crusher is stated to be compliant with the citing criteria. Copy of the google map has been filed with the report of the Joint Committee but the distances from the school, residential area, highway, etc. have not been shown in the same. Report of the Revenue Officials has been enclosed but the demarcation map specifically showing the distances has not been attached. 15 families are stated to be residing within 500 mtr distance which statement is vague as the same does not advert to the prescription in the Guidelines regarding distance from residential houses.

6. Respondent no. 4 has claimed compliance with the EC/CTO conditions but response filed by respondent no. 4 is also vague and evasive. Respondent no. 4



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has not mentioned about compliances with all aspect is particularly, installation of display board, installation of camera, erection of wind breaking wall of the requisite height, plantation in three rows around the periphery.

7. Respondent no. 4 is directed to file additional response giving requisite details regarding EC/CTO conditions and the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM-2020) with respect to mining lease, conditions imposed by Director General Mines Safety and CTO conditions and CPCB and UPPCB Guidelines with respect to stone crusher within one month and respondent no. 3-UPPCB is directed to verify compliance status and file its report within two months.

9. List on 23.07.2026 for further proceedings."

REPLY IS AS FOLLOWS

1. That it is submitted that, pursuant to the aforesaid directions, the Uttar Pradesh Pollution Control Board issued Letter **dated 03.06.2026** to **M/s Tridev Stone Crusher**, Village Chhilla Banpur, Tehsil Mahrauni, District Lalitpur, and **M/s Tridev Construction**, Gata No. 217-Kha, Village Chhilla Banpur, Tehsil Mahrauni, District Lalitpur, calling upon them to submit compliance reports and relevant information in respect of the aforesaid statutory conditions and guidelines.



[Handwritten signature]

A copy of the letter dated 03.06.2026 is annexed herein and marked as **ANNEXURE- 1.**

2. That it is respectfully submitted that, in further compliance with the directions of this Hon'ble Tribunal, a joint inspection of **M/s Tridev Stone Crusher** and the connected mining lease area **M/s Tridev Construction** was conducted on **24.06.2026** by a joint team comprising

Ms. Anjali Gautam, Junior Engineer, Uttar Pradesh Pollution Control Board;

Mr. Anil Kumar Sharma, Assistant Scientist, Uttar Pradesh Pollution Control Board;

and Mr. Sudeep Kumar, Mines Inspector, Mining Department.

At the time of inspection, Shri Brijendra Rai and Shri Surendra Rai were present on behalf of the project proponent. During the course of inspection, it was observed that both the stone crusher unit and the mining lease were **not operational**. The compliance status of the applicable statutory conditions was thereafter verified and recorded during the inspection.

A copy of the inspection report is annexed herein and marked as

ANNEXURE- 2.



M/S TRIDEV STONE CRUSHER

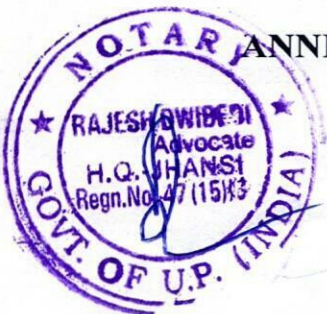
3. That it is important to mention that, during the inspection, the compliance status of **M/s Tridev Stone Crusher** with respect to the **CPCB Guidelines** for stone crushers was verified. The updated compliance status has been compiled and is being filed as **ANNEXURE -3.**

4. That it is further submitted that, the compliance status of **M/s Tridev Stone Crusher** with respect to the **UPPCB Guidelines** governing the operation of stone crushers was also verified during the inspection. The detailed compliance report with the translated copy is annexed herewith as **ANNEXURE - 4.**

A copy of the new guidelines approved during the 83rd Board meeting is annexed herein and marked as **ANNEXURE- 5.**

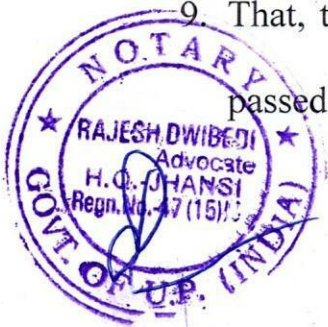
5. That it is submitted that, the compliance of the conditions stipulated in the **Consent to Operate (Water and Air)** granted by the Uttar Pradesh Pollution Control Board vide Letter No. **176808/UPPCB/Jhansi (UPPCBRO)/CTO/Both/LALITPUR/2023 dated 02.02.2023 (on judicial page 34)** in favour of **M/s Tridev Stone Crusher** was examined and verified. The updated compliance report is annexed herewith as

ANNEXURE - 6.



M/S TRIDEV CONSTRUCTION

6. That it is most respectfully submitted that, the compliance status of **M/s Tridev Construction** with respect to the conditions stipulated in the **Environmental Clearance (EC)** granted by the State Level Environment Impact Assessment Authority (SEIAA), Lucknow, was verified during the inspection. The compliance report is annexed herewith and marked as **ANNEXURE - 7**.
7. That, the compliance status of **M/s Tridev Construction** with respect to the conditions contained in the approval/No Objection Certificate issued by the **Director General of Mines Safety (DGMS)** was also verified. The detailed compliance report is annexed herewith as **ANNEXURE - 8**.
8. That it is submitted that, the compliance status of the conditions contained in the **Consent to Operate (Water and Air)** issued by the Uttar Pradesh Pollution Control Board in favour of **M/s Tridev Construction** was verified. The compliance report in this regard is annexed herewith as **ANNEXURE - 9**.
9. That, the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken



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all necessary measures to ensure timely and complete compliance, therewith in letter and spirit.

10. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Jhansi on this 20th day of July 2026, that the contents of the above affidavit from paragraphs 1 to 10 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



Serial No. 2629/26
Certified that the foregoing statement
sworn before me this day at Jhansi
by Shri/Smt./Kum. Imrass Ali
to whom the contents of this affidavit have
been read over and explained and who
is identified by Shri. [Signature]
Received the legal fee Rs. 35.00 each


DEPONENT

RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

20/7/26



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी

UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI

संदर्भ सं० / Ref.No. 137/0A-59/MGT/26

दिनांक / Date 03.06.2026

सेवा में,

1. मैसर्स त्रिदेव स्टोन क्रशर
ग्राम-छिल्ला बानपुर, तहसील-महरौनी
जनपद-ललितपुर।

2. मैसर्स त्रिदेव कंसट्रक्शन
गाटा संख्या-217ख, ग्राम-छिल्ला
बानपुर, तहसील-महरौनी
जनपद-ललितपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 04.05.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 04.05.2026 के सुसंगत अंश निम्नवत् है:-

“.....6. Respondent no. 4 has claimed compliance with the EC/CTO conditions but response filed by respondent no. 4 is also vague and evasive. Respondent no. 4 has not mentioned about compliances with all aspect is particularly, installation of display board, installation of camera, erection of wind breaking wall of the requisite height, plantation in three rows around the periphery.

7. Respondent no. 4 is directed to file additional response giving requisite details regarding EC/CTO conditions and the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM-2020) with respect to mining lease, conditions imposed by Director General Mines Safety and CTO conditions and CPCB and UPPCB Guidelines with respect to stone crusher within one month and respondent no. 3-UPPCB is directed to verify compliance status and file its report within two months.....”

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली, द्वारा पारित आदेश में आपको EC/CTO conditions and the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM-2020) with respect to mining lease, conditions imposed by Director General Mines Safety and CTO conditions and CPCB and UPPCB Guidelines with respect to stone crusher के सम्बन्ध में आदेश जारी होने की तिथि से एक माह के अन्दर सूचनाएँ प्रस्तुत किये जाने हेतु आदेशित किया गया है। कार्यालय अभिलेखानुसार आज दिनांक तक आप द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उपरोक्त वर्णित आदेशों के अनुपालन में कोई भी सूचना प्रस्तुत नहीं की गयी है, जिस कारण इस कार्यालय स्तर से अग्रिम कार्यवाही किया जाना सम्भव नहीं हो पा रहा है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-04.05.2026 के अनुपालन में सम्बन्धित सूचनाएँ इस कार्यालय को यथाशीघ्र प्रेषित किया जाना सुनिश्चित करें। ताकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष ससमय आख्या/शपथ-पत्र प्रस्तुत किया जाना सम्भव हो सके।

भवदीय,

ok क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद-ललितपुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिला खान अधिकारी, जनपद-ललितपुर को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

ok क्षेत्रीय अधिकारी

संदर्भ : माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 04.05.2026 के अनुपालन के सम्बन्ध में आख्या।

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-59/2026 रामकनकन बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 04.05.2026 के सुसंगत अंश निम्नवत् है:-

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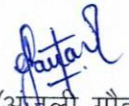
माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली, द्वारा पारित आदेशों के अनुपालन में उद्योग हेतु मैसर्स त्रिदेव स्टोन क्रशर ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर एवं मैसर्स त्रिदेव कंस्ट्रक्शन, गाटा संख्या 217ख, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर को कार्यालय के पत्रांक-137/ओ0ए0-59/एन0जी0टी0/26, दिनांक-03.06.2026 द्वारा EC/CTO conditions and the Sustainable Sand Management Guidelines 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM-2020) with respect to mining lease, conditions imposed by Director General Mines Safety and CTO conditions and CPCB and UPPCB Guidelines with respect to stone crusher के सम्बन्ध में शर्तों की अनुपालन आख्या/सुसंगत सूचनाएं प्रेषित किये जाने हेतु पत्र प्रेषित किया गया। परन्तु उद्योग द्वारा वर्तमान तक कोई भी सूचना कार्यालय में प्रेषित नहीं की गयी हैं। तत्क्रम में माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली, द्वारा पारित आदेशों के अनुपालन हेतु कार्यालय कार्मिको एवं खनन विभाग के साथ दिनांक-24.06.2026 को प्रश्नगत स्टोन क्रशर/खनन पट्टा का निरीक्षण किया गया। निरीक्षण के समय श्री बृजेन्द्र राय एवं श्री सुरेन्द्र राय उपस्थित रहे। निरीक्षण के समय स्टोन क्रशर/खनन पट्टा संचालनरत् नही पाया गया। निरीक्षण एवं वार्ता से निम्न तथ्य प्रकाश में आये:-

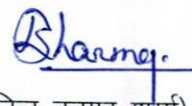
● मैसर्स त्रिदेव स्टोन क्रशर ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर

1. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन में निहित बिन्दुओं के सापेक्ष स्टोन क्रशर की अनुपालन की अद्यतन स्थिति संलग्नक संख्या-03।
2. राज्य प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन निहित बिन्दुओं के सापेक्ष स्टोन क्रशर की अनुपालन की अद्यतन स्थिति संलग्नक संख्या-04।
3. राज्य बोर्ड द्वारा स्टोन क्रशर को पत्रांक-176808/UPPCB/Jhansi(UPPCBRO)/CTO/both/LALITPUR/2023, दिनांक-02.02.2023 को निर्गत सहमति (जल एवं वायु) में निहित शर्तों की अनुपालन की अद्यतन स्थिति की आख्या संलग्नक संख्या-06।

● मैसर्स त्रिदेव कंस्ट्रक्शन, गाटा संख्या-217ख, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद ललितपुर।

1. स्टेट लेवल इन्वायरन्मेन्ट इम्पैक्ट असेसमेन्ट अथारिटी, लखनऊ (SEIAA) द्वारा निर्गत पर्यावरण स्वीकृति में निहित शर्तों की अनुपालन आख्या संलग्नक-07।
2. डायरेक्टर जनरल माइन्स सेफ्टी कार्यालय द्वारा निर्गत अनापत्ति में निहित शर्तों की अनुपालन आख्या संलग्नक-08।
3. राज्य बोर्ड द्वारा निर्गत सहमति (जल एवं वायु) में निहित शर्तों की अनुपालन आख्या संलग्नक-09।


(अनिल गौतम)
अवर अभियन्ता


(अनिल कुमार शर्मा)
वैज्ञानिक सहायक



M/s Tridev Stone Crusher
Village-Chilla, Banpur, Lalitpur Road, Tehsil-Mehroni, Lalitpur.
CPCB Format/Checklist for SPCBs/PCCs

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles	Yes
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	Yes
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone.	No
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Yes
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	No
6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall	Partially
General			
7.	Wind breaking wall	GI/MS/brick wind braking wall of 3-fit more than the highest node of the crusher along the periphery of crusher	Partially
8.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Zeera Gitti road
9.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	Water Sprinkling System/Fogger/Water Tanker of Sprinkling

U.P.

gatal



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



10.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Plantation
11.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes
12.	Covering of vehicles	Covering of vehicles carrying any kind of material	Yes
13.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 3.0 days data storage	Yes
14.	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Enclosed

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बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिकमित कर नवीन गाइडलाइन्स के बिन्दु।

क्रम	बिन्दु	आख्या दिनांक-24.06.2024
1	राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।	जॉ केशर के डग से सड़क के मध्य की दूरी लगभग 250 मीटर है।
2	आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या से स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।	जॉ क्रशर के डग शैक्षणिक संस्थान (उच्चतम माध्यमिक विद्यालय) से 600 मीटर की दूरी पर स्थित है तथा 500 मीटर की त्रिज्या में लगभग-15 परिवारों की आबादी स्थित है तथा जॉ क्रशर के डग से निकटतम मकान की दूरी लगभग-270 मीटर है।
3	भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।	150 मीटर की दूरी में भारतीय रेलवे की कोई सीमा नहीं है।
4	इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होगी।	500 मीटर की त्रिज्या में कोई भी बगीचा/बाग स्थापित नहीं है।
5	स्टोन कशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त कम संख्या-1,2,3 एवं 4 पर उल्लिखित तथ्यों के दूरियों के संबंध में राजस्व विभाग, उ०प्र० के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू-स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी०पी०एस० /गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।	सभी की रिपोर्ट तथा गूगल मैप की छायाप्रति संलग्न।
6	मा० सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या-I.A. No.-1598-1600 in w.p.c. 202 of 1995 में दिनांक 04.08.2026 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि बिहार तथा वन क्षेत्र से 1.0 कि०मी० की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिबन्धित है। इस सम्बन्ध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।	लागू नहीं।

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7	भारत सरकार के पत्र दिनांक 02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ0प्र0 राज्य से सटे राज्यों में वन क्षेत्र एवं अम्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ0प्र0 राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अम्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।	लागू नहीं।
8	इस गाइडलाइन के उपरोक्त कम संख्या-6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के सम्बन्ध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी0पी0एस0/गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।	—
9	इकाई नदी फलड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिसमें इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।	लागू नहीं।
10	इकाई में मुख्या प्लांट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लांट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।	अनुपालन किया जाता पाया गया।
11	इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (सी0टी0ई0) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के सम्बन्ध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरेंस प्राप्त कर प्रस्तुत करना अनिवार्य होगा।	—
12	धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जायेगी।	अनुपालन किया जाता पाया गया।
13	इकाई के अन्दर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।	जीरा गिट्टी रोड़
14	इकाई की सीमा के अन्दर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कण हवा में न उड़ सकें।	अनुपालन किया जाता पाया गया।

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



15	इकाई के चारों तरफ कम से कम 33 प्रतिशत भू-भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके सम्बन्ध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 06 माह में पूरी करनी होगी।	परियोजना स्वामी द्वारा हरित पट्टी का कोई प्लान जमा नहीं किया है।
16	धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।	—
17	ऐसे स्टोन कशर इकाईयां जो कि नवीन गाइडलाइन के लागू होने के उपरान्त स्थापित की जायेगी, उनके द्वारा परिसर के चारों ओर लघु श्रेणी के स्टोन कशर इकाईयों हेतु न्यूनतम 05 मीटर ऊंची तथा मध्यम एवं वृहद श्रेणी की स्टोन कशर इकाईयों हेतु न्यूनतम 6 मीटर ऊंची बिण्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। बिण्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1.0 मीटर ऊंची होगी। बिण्ड ब्रेकिंग वाल के रूप में जी0आई0 शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ट से टाइट न्यूनतम 08 एम0एम0 मोटी टीन की चादर ही मान्य होगी।	बिण्ड ब्रेकिंग वाल की ऊँचाई लगभग 08 फीट है। आंशिक रूप से अनुपालन किया जा रहा है।
18	किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊँचाई बिण्ड ब्रेकिंग वाल की ऊँचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।	अनुपालन होते नहीं पाया गया।
19	इस गाइडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाइडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।	लागू नहीं।

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Points of the new guidelines issued by superseding the guidelines approved in the 80th Board Meeting and amended in the 83rd Board Meeting.

S. No.	Guideline dated 24-06-2024	Compliance Status
1	The unit shall be established at least 250 meters from the center of a National/State Highway and 100 meters from the center of other roads (Major District Roads/Other District Roads).	The distance from the jaw crusher to the center of the road is approximately 250 meters.
2	The minimum distance from residential areas, public places, educational institutions, hospitals, and religious places shall be 500 meters. A habitation within a 500-meter radius having at least 20 permanent or temporary houses shall be considered as a residential area.	The jaw crusher is situated about 600 meters from the educational institution (Higher Secondary School). Within a 500-meter radius there are about 15 families, and the nearest house is approximately 270 meters away.
3	The unit shall be located at least 150 meters away from the boundary of Indian Railways land.	No Indian Railways boundary exists within 150 meters.
4	The distance from mango orchards or mixed fruit orchards (having at least 100 fruit-bearing trees) shall not be less than 500 meters. This condition applies where the individual or collective orchard area is not less than 2.5 acres.	No orchard exists within a 500-meter radius.
5	For establishment of a stone crusher, the facts relating to Items 1-4 shall be verified through survey, measurement, and scientific methods (GPS/Google Maps, etc.) by a Revenue Department officer of at least Tehsildar rank. Only the authenticated distance certificate issued by the Regional Office shall be valid.	Reports and Google Map copies are enclosed.
6	As per the Hon'ble Supreme Court's order dated 04-08-2006 in I.A. No. 1598-1600 in W.P.(C) No. 202 of 1995, a 1 km Safety Zone has been declared around National Parks, Wildlife Sanctuaries, and Forest Areas. Establishment of units within this Safety Zone is prohibited. Forest Department restrictions shall apply.	Not applicable.
7	As per Government of India guidelines dated 02-12-2009 regarding Eco-Sensitive Zones, if any Eco-Sensitive Zone extends into Uttar Pradesh, all applicable restrictions relating to National Parks and Sanctuaries shall be followed.	Not applicable.
8	The distances mentioned in Items 6 and 7 shall be verified by the Divisional Forest Officer through survey, measurement, and scientific methods (GPS/Google Maps, etc.). Only the authenticated distance certificate shall be accepted, and Forest Department restrictions shall apply.	—
9	The unit shall be at least 500 meters away from a river floodplain area to prevent illegal mining or use of illegally mined minerals. Verification shall be done by the authorized officer of the Irrigation and Water Resources Department.	Not applicable.
10	The main plant and machinery shall be installed at least 30 meters away from the boundary wall. Adequate pollution control measures, storage space for raw materials and finished products, and a minimum land area of 1 hectare shall be available.	Found to be compliant.
11	Before obtaining Consent to Establish (CTE), the proposed unit must obtain and submit a No Objection/Clearance Certificate from the competent Mining Department authority regarding availability of raw material.	—
12	Dust control systems such as Dust Extractors or Water Sprinklers, and wherever possible covered arrangements, shall be provided by the unit.	Found to be compliant.
13	All internal roads within the unit shall be metalled or cement	Gravel road present.

S. No.	Guideline dated 24-06-2024	Compliance Status
	concrete roads.	
14	Dust suppression arrangements and regular water sprinkling shall be made throughout the premises to prevent dust from becoming airborne.	Found to be compliant.
15	At least 33% of the total area within the unit boundary shall be developed as a green belt with dust-resistant tree species. A layout plan shall be submitted to the Board, and the green belt shall be completed within 6 months after obtaining Consent to Establish.	The project proponent has not submitted any green belt plan.
16	The unit owner shall install and maintain, at their own cost, all pollution control equipment for dust and noise control and ensure continuous operation of such systems.	—
17	Stone crusher units established after implementation of the new guidelines shall construct a wind-breaking wall of at least 5 meters (small category) or 6 meters (medium/large category). The wall shall be at least 1 meter higher than the highest conveyor belt. GI sheets or equivalent barricading with a minimum 8 mm thick sheet shall be used.	The wind-breaking wall is approximately 8 feet high. Partial compliance observed.
18	The maximum height of stored material (raw or finished) shall remain 1.5 meters below the height of the wind-breaking wall.	Not found compliant.
19	Existing stone crusher units established before these guidelines and having previously obtained Consent to Establish or Operate, but not meeting the revised standards, shall be allowed a maximum of 2 years to shift to a compliant location.	Not applicable.

dated



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE - 5

संदर्भ संख्या: H.11497/सी-3/गार्डल स्टोन क्रेशर-163/22

दिनांक: 10/02/2022

सेवा में,

समस्त क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,

विषय: प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लांट एवं पत्तराइजर इकाईयों के संबंध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में अवगत कराना है कि दिनांक-06.01.2022 को सम्पन्न हुई 106वीं बैठक में कार्य सूची संख्या-106.22 में प्रस्तुत विषय "प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लांट एवं पत्तराइजर इकाईयों के संबंध में और अधिक प्रभावी कार्यवाही हेतु गाइड लाइन्स बनाये जाने संबंधी प्रस्ताव पर बोर्ड द्वारा निम्नलिखित निर्णय लिया गया।

बोर्ड द्वारा प्रस्तुत प्रस्ताव को अनुमोदित किया गया। साथ ही निर्देश दिये गये कि इस संबंध में वन विभाग की गाइड लाइन को भी संज्ञान में लिया जाये।

उक्त के अनुक्रम में दिनांक-06.01.2022 को सम्पन्न बोर्ड की 106वीं बैठक की कार्यसूची संख्या-106.22 पर बोर्ड के समक्ष "प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लांट एवं पत्तराइजर इकाईयों के संबंध में बोर्ड की 83वीं बैठक में अनुमोदित गाइडलाइन में संशोधन" किया गया है।

उक्त के अनुक्रम में गाइडलाइन एवं उक्त के संशोधन की छायाप्रति संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

संलग्नक: उपरोक्तानुसार।

R. Singh
(आर.के. त्यागी)

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित अग्रिम कार्यवाही हेतु।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, 2, 4, 5, 6, 7 को संलग्नक सहित अग्रिम कार्यवाही हेतु प्रेषित।

R. Singh
मुख्य पर्यावरण अधिकारी, वृत्त-3

o/c R. Singh

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संख्या-37272/32/2022/102

दिनांक-14/1/22

मुख्य पर्यावरण अधिकारी, वृत्त-3,
"बोर्ड" मुख्यालय।

दिनांक-06 जनवरी, 2022 को सम्पन्न हुई 106वीं बैठक की निम्नांकित कार्यसूचियाँ,
जिनकी छायाप्रतिगां संलग्न हैं, पर बोर्ड द्वारा उनके समक्ष अंकित निर्णय लिये गये:-

क्र० सं०	विषय	कार्यसूची संख्या	निर्णय
1.	बोर्ड द्वारा 105वीं बैठक में लिए गए निर्णयों की अनुपालन आख्या।	106.02	बोर्ड द्वारा 105वीं बैठक में लिये गये निर्णयों की अनुपालन आख्या का अवलोकन कर यह निर्देश दिये गये कि:- 2. प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केंद्रों से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा कम्पली गई गाइडलाइन्स के आलोक में दक्षित संशोधन कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किया जाये।
2.	प्रदेश में स्टोन क्रशर, रिक्विंग प्लाण्ट एवं पत्थराइजर इकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स को अधिक्रमिक कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव।	106.22	प्रस्ताव अनुमोदित।

अतः बोर्ड द्वारा लिए गए वर्णित निर्णय के अनुसार अग्रिम कार्यवाही सुनिश्चित कर, कृत कार्यवाही से तत्काल अवगत कराने का कष्ट करें।

सहायक-सचिव।

मुख्य पर्या० अधि०(प्रशा०)

विषय : प्रदेश में स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पत्थराइजर ईकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित कर नवीन गाइडलाइन बनाये जाने संबंधी प्रस्ताव :-

उत्तर प्रदेश में स्थापित होने वाले एवं कार्यरत स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पत्थराइजर ईकाईयों (जिसको कि आगे इकाई कहा गया है) के सम्बन्ध में बोर्ड की 80वीं बैठक में गाइडलाइन अनुमोदित की गयी थी, जिसको कि बोर्ड की 83वीं बैठक में संशोधित किया गया था। प्रदेश में वर्तमान में चल रहे निर्माण कार्य एवं औद्योगीकरण के अनुक्रम में मा0 मंत्री ग्रामीण अभियंत्रण विभाग, उ0प्र0 द्वारा मा0 मुख्यमंत्री उ0प्र0 से इस आशय का अनुरोध किया गया है कि उ0प्र0 से सटे हुए अन्य राज्यों में स्टोन क्रेशर से सम्बन्धित एवं वर्तमान में प्रचलित गाइडलाइन के दृष्टिगत प्रदेश की गाइडलाइन को संशोधित किया जाए। स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पत्थराइजर ईकाईयों के संबंध में प्रचलित बोर्ड की गाइडलाइन वर्ष 2010 तदोपरान्त संशोधित गाइडलाइन वर्ष 2011 को सीमावर्ती राज्य यथा मध्य प्रदेश, झारखण्ड, छत्तीसगढ़ एवं राजस्थान राज्य में प्रचलित स्टोन क्रेशर की गाइडलाइन के दृष्टिगत संशोधित किये जाने संबंधी सुकृत स्टोन क्रेशर एसोसिएशन, जनपद-सोनभद्र के प्रत्यावेदन दिनांक-04.07.2020 एवं 10.07.2020 उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रेषित किया गया तथा मा. उच्च न्यायालय, इलाहाबाद द्वारा प्रकरण में योजित रिट (सी) संख्या-14238/2020 सुकृत स्टोन क्रेशर एसोसिएशन व अन्य बनाम उ.प्र. राज्य व अन्य में दिनांक-28.09.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:-

".... The sole grievance of the petitioners is with regard to disposal of the representations dated 4th July, 2020 and 10th July, 2020 pending consideration before the Uttar Pradesh Pollution Control Board.

Having considered facts of the case, we deem it appropriate to dispose of this petition for writ by directing the Uttar Pradesh Pollution Control Board to examine and decide the representations submitted by the petitioners within a period of six weeks from today...."

इस संबंध में राज्य बोर्ड द्वारा गठित समिति की संस्तुति तथा उ.प्र. राज्य के लगभग समरूप भौगोलिक स्थिति वाले राज्य यथा-मध्य प्रदेश, बिहार, हरियाणा, झारखण्ड व राजस्थान में स्टोन क्रेशर से संबंधित प्रभावी गाइडलाइन्स की विवेचना करने के उपरान्त बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित स्टोन क्रेशर से संबंधित गाइडलाइन को अधिक्रमित करते हुए निम्नानुसार नवीन मार्गदर्शिका प्रस्तावित की जा रही है :-

1. राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।
2. आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या में स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।
3. भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।
4. इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होंगी।

5. स्टोन क्रशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त क्रम संख्या-1, 2, 3 एवं 4 पर उल्लिखित तथ्यों की दूरियों के संबंध में राजस्व विभाग, उ.प्र. के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू-स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी. पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।
6. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या-I.A. No.- 1598-1600 in W.P.C 202 of 1995 में दिनांक - 04.08.2006 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि विहार तथा वन क्षेत्र से 1.0 कि.मी. की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिबन्धित है। इस संबंध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।
7. भारत सरकार के पत्र दिनांक-02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ.प्र. राज्य में या उ.प्र. राज्य से सटे राज्यों में वन क्षेत्र एवं अभ्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ.प्र. राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अभ्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।
8. इस गाइडलाइन के उपरोक्त क्रम संख्या-6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के संबंध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।
9. इकाई नदी फ्लड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिससे इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।
10. इकाई में मुख्य प्लांट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लांट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।
11. इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (CTE) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के संबंध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरन्स प्राप्त कर, प्रस्तुत करना अनिवार्य होगा।
12. धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जाएगी।
13. इकाई के अंदर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।
14. इकाई की सीमा के अंदर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कम हवा में न उड़ सकें।

15. इकाई के चारों तरफ कम से कम 33 प्रतिशत भू-भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके संबंध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 6 माह में पूरी करनी होगी।
16. धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।
17. ऐसे स्टोन क्रशर इकाईयाँ, जो कि नवीन गाईडलाइन के लागू होने के उपरान्त स्थापित की जायेंगी, उनके द्वारा उद्योग परिसर के चारों ओर लघु श्रेणी के स्टोन क्रशर इकाईयो हेतु न्यूनतम 5 मीटर ऊंची तथा मध्यम एवं बृहद श्रेणी की स्टोन क्रशर इकाईयाँ हेतु न्यूनतम 6 मीटर ऊंची विण्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। विण्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1 मीटर ऊंची होगी। विण्ड ब्रेकिंग वाल के रूप में जी.आई.शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ट से टाइट न्यूनतम 08 एम.एम. मोटी टीन की चादर ही मान्य होगी।
18. किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊंचाई विण्ड ब्रेकिंग वाल की ऊंचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।
19. इस गाईडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाईडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।
परन्तु ऐसी इकाई जो इस गाईडलाइन के अनुरूप नहीं है एवं उसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त नहीं थी को तत्काल प्रभाव से बन्द कराया जाएगा।

नोट:- इस गाईडलाइन में वर्णित दूरियों का आंकलन एरियल डिस्टेन्स द्वारा किया जाएगा।

अतएव बोर्ड से समक्ष प्रस्ताव है कि-

प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगिकीकरण की गति को बनाये रखने के दृष्टिगत पर्यावरणीय दृष्टि से संतुलित विकास एवं पर्यावरण संरक्षण के उद्देश्य से प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयाँ हेतु बोर्ड की 80वीं बैठक में अनुमोदित तथा 83वीं बैठक में संशोधित गाईडलाइन को अधिक्रमित करने एवं नवीन गाईडलाइन लागू किये जाने हेतु अनुमोदन प्रदान करना चाहें।

COMPLIANCE STATUS OF CTO CONDITION OF

M/S:- TRIDEV STONE CRUSHER

VILLAGE-CHILLA, BANPUR, LALITPUR ROAD, TEHSIL-MEHRONI, LALITPUR

Sr. No.	Specific Conditions	Compliance Status during unit visit Dated 24-06-2026
1	This CTO is valid for M/s Tridev Stone Crusher, Gata No-210, 212, 218 ,Village-Chilla, Banpur, Lalitpur Road, Tehsil-Mehrmoni, Lalitpur for production of Stone grits -260 MT/day and Stone dust-40 MT/day using Stone boulder as raw material. (Geo Co-ordinates Latitude-24.724493, Longitude-78.675308)	Complying
2	Proponent shall make arrangement to prevent air pollution due to the dust during operation of plant, constant water sprinkling on the pathways and dust prone areas. The Stone Grit/Stone Dust loaded vehicles are to be covered with a tarpaulin before moving out of the plant.	Complying
3	The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide mobile toilet facility.	Complying
4	The Project Proponent shall comply the all provisions of Environmental Guidelines for Stone Crushing Units issued by CPCB and UPPCB.	Partially Complying
5	GI/MS/brick wall should be provided along the periphery of crusher. Height of the boundary wall should be 3-ft more than the highest node of the crusher and in any case it should not be less than 6 meter height.	Partially Complying
6	Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.	Not Complying
7	The transportation of vehicles shall be done in such a manner that dust emission generated should not affect the nearby residence and agricultural field.	Complying
8	To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/ Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.	Partially Complying
9	2-3 rows of tall trees should be planted around the periphery of crusher.	Partially Complying

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10	Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.	Partially Complying
11	Vehicles carrying any kind of material should be completely covered.	Complying
12	Regular wetting of roads should be done to suppress dust within the premises to control dust emission resuspension.	Complying
13	Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the UP Ground Water Department. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.	Not Required
14	Unit should provide Flexible Telescopic chute from top of discharge point to the ground level.	Not Complying
15	CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.	Complying
16	Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986.	Complying
17	Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.	Complying
18	Unit shall develop Green belt as per the OM F.No. IA3-22/14/2025-IA_III (E-275538) dated 29 October, 2025 issued by MoEF&CC, Govt. of India.	Partially Complying
19	Industry shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunals, Central Pollution Control Board and U.P. Pollution Control Board for protection and safeguard of environment from time to time.	Partially Complying
20	Industry shall take adequate measures for control of noise under the Noise Pollution.	Complying
21	The D.G. sets should have adequate stack height with acoustic enclosure.	Complying
22	The adequacy and efficiency of the air pollution control devices will be the entire responsibility of the industry.	-
23	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	-

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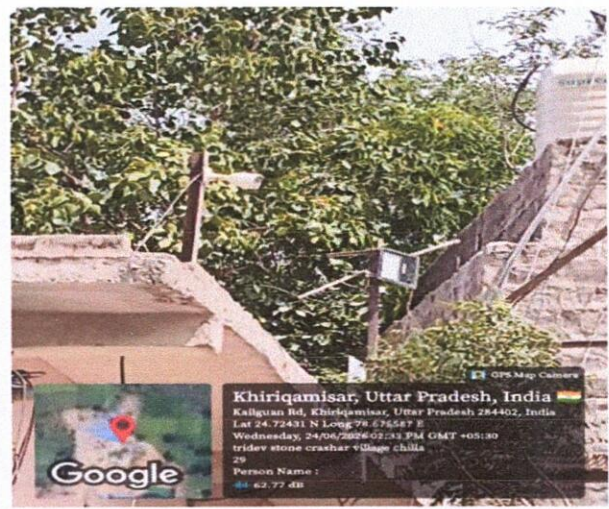
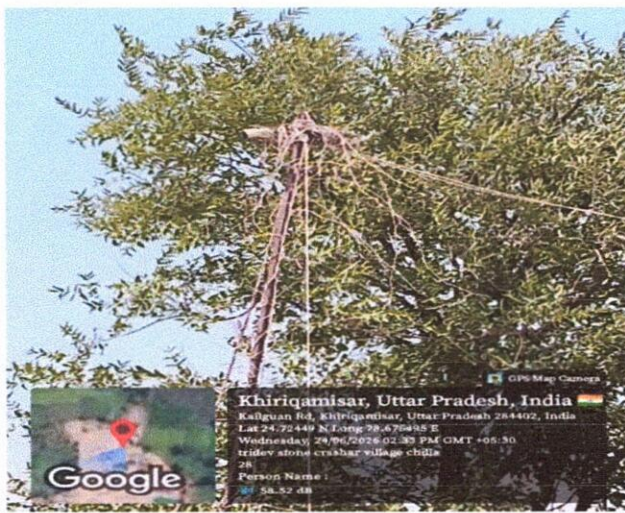
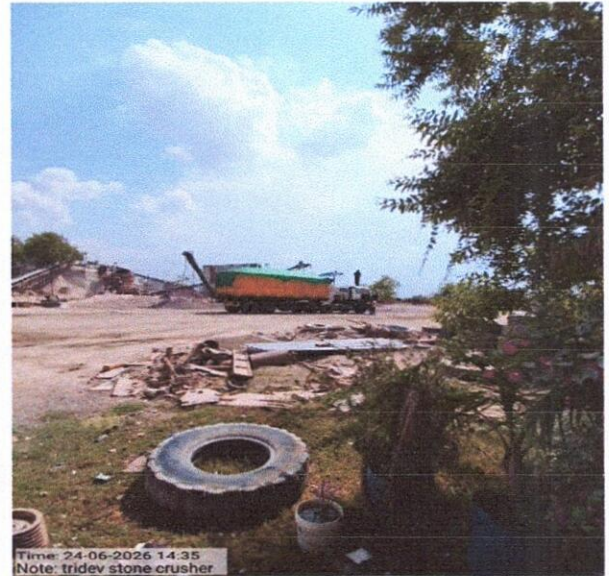
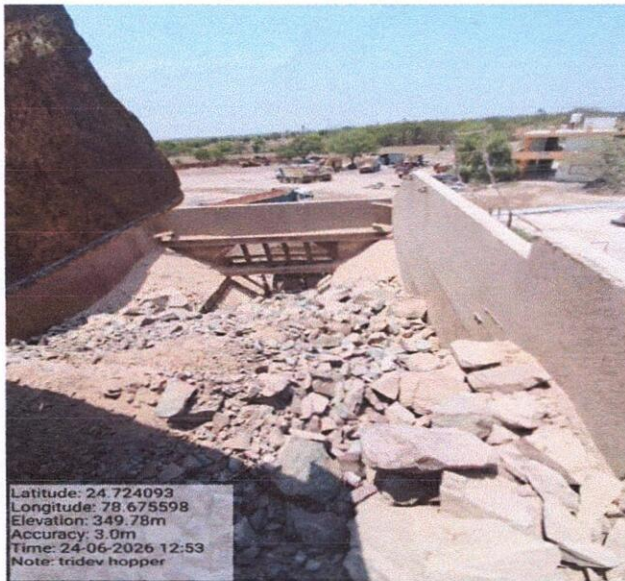
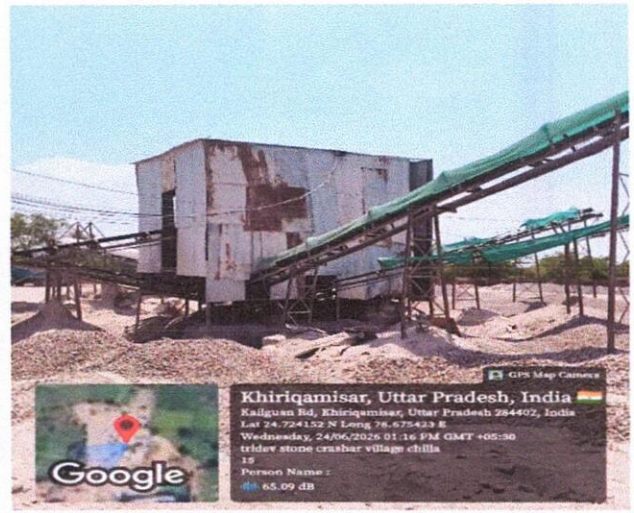
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24	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.	-
25	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	-
26	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.	-

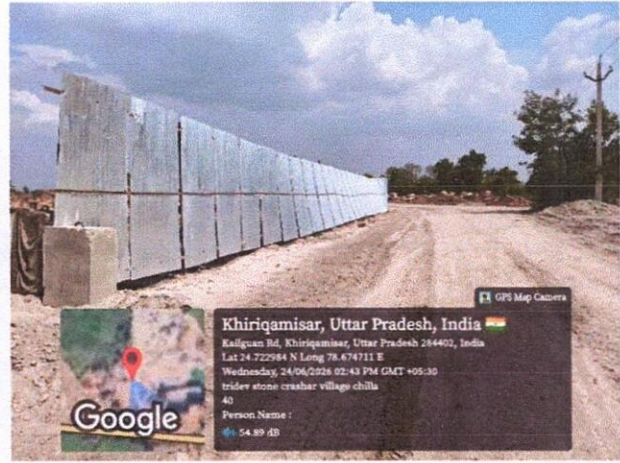
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मैसर्स त्रिदेव स्टोन क्रशर ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर



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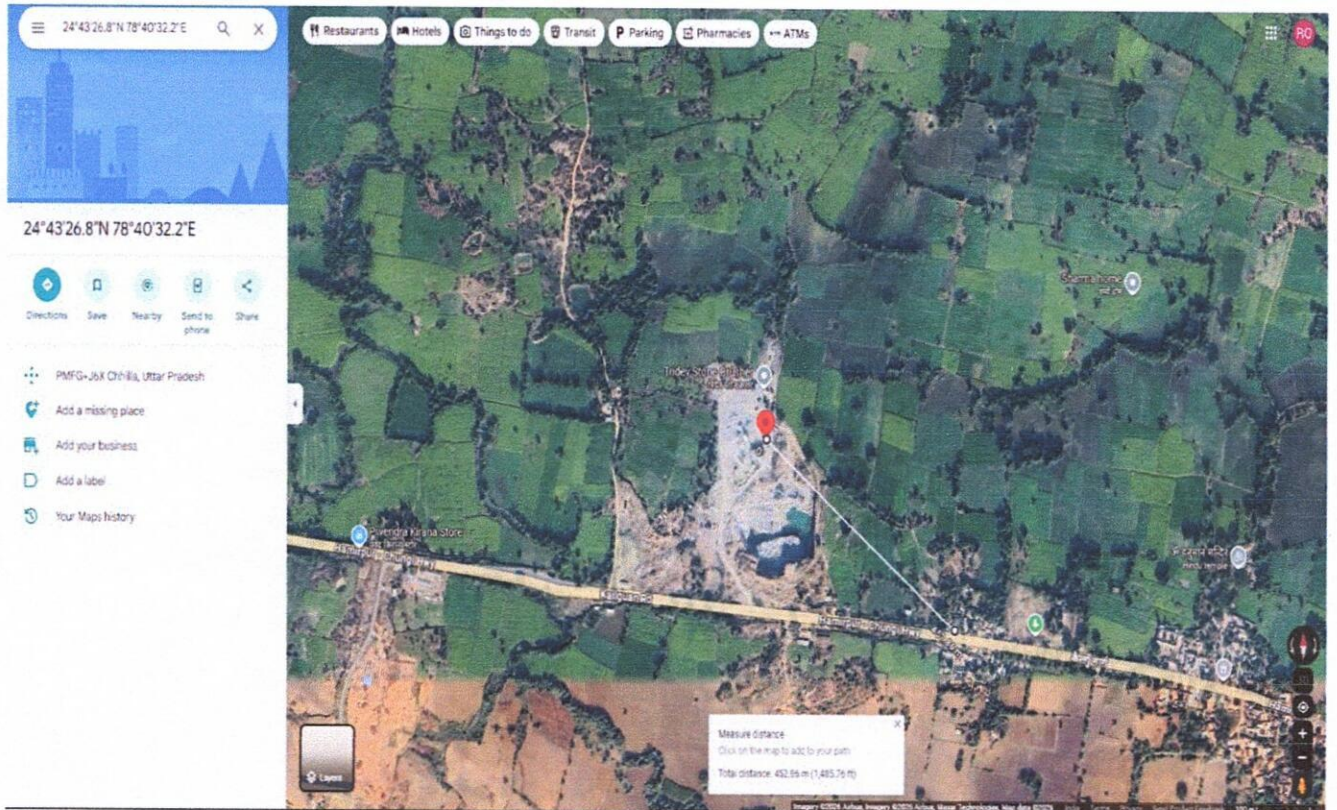
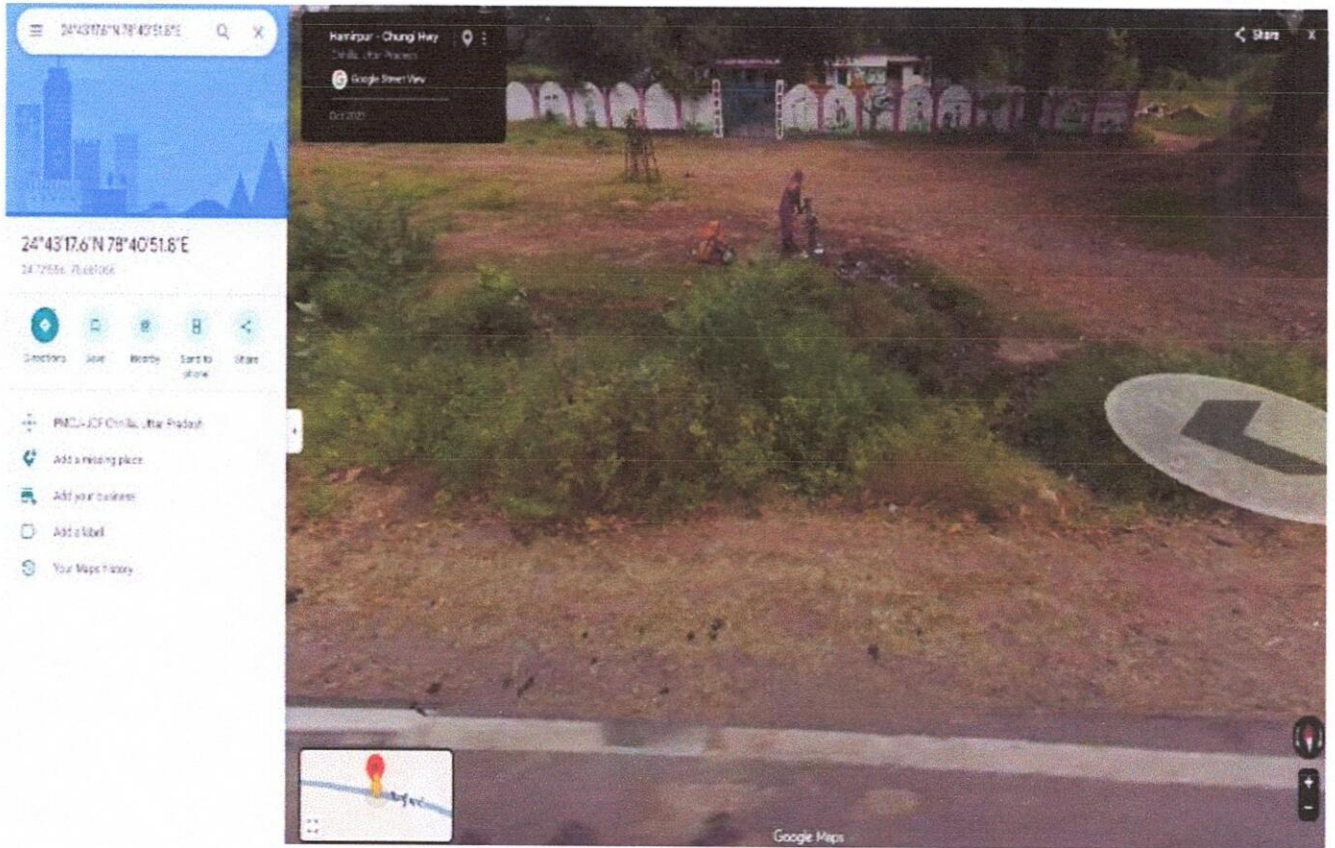


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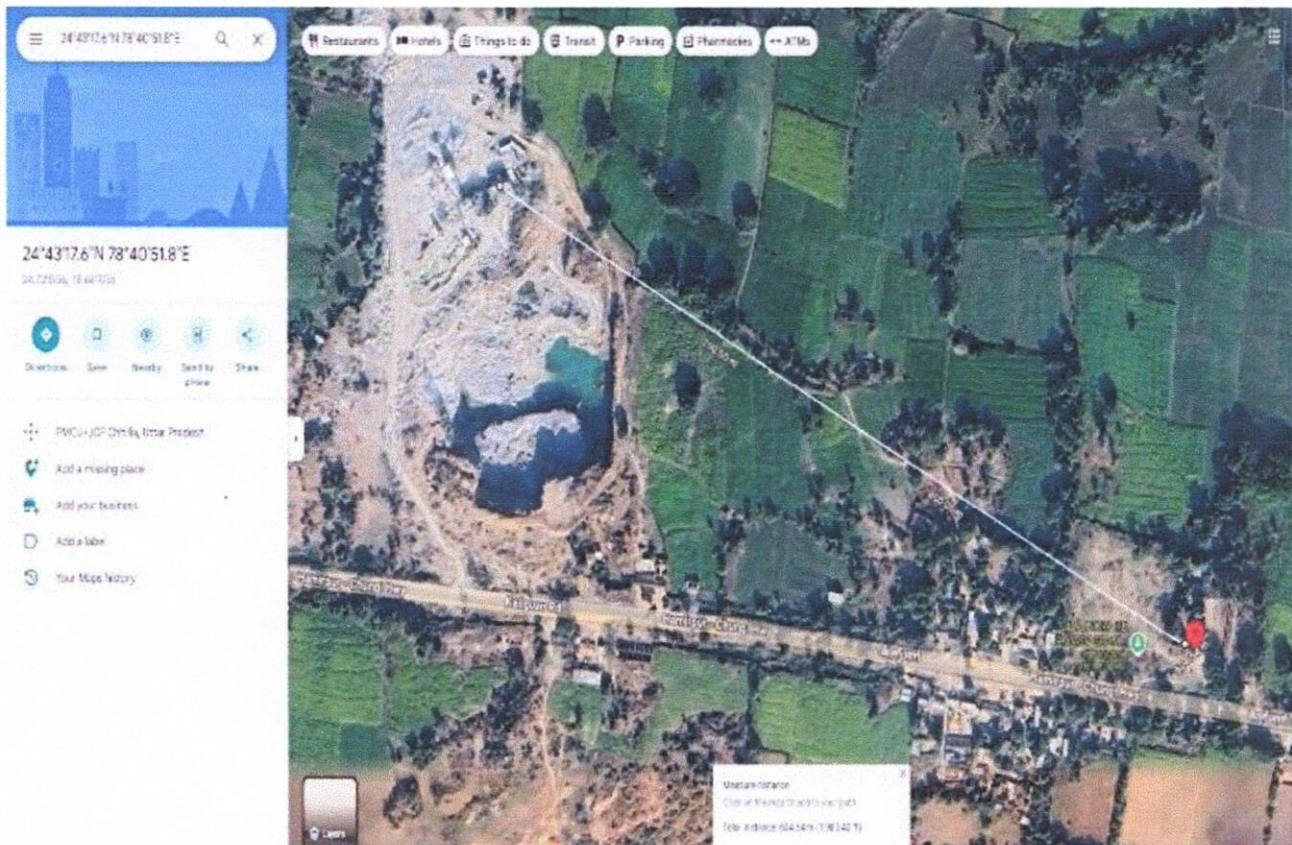
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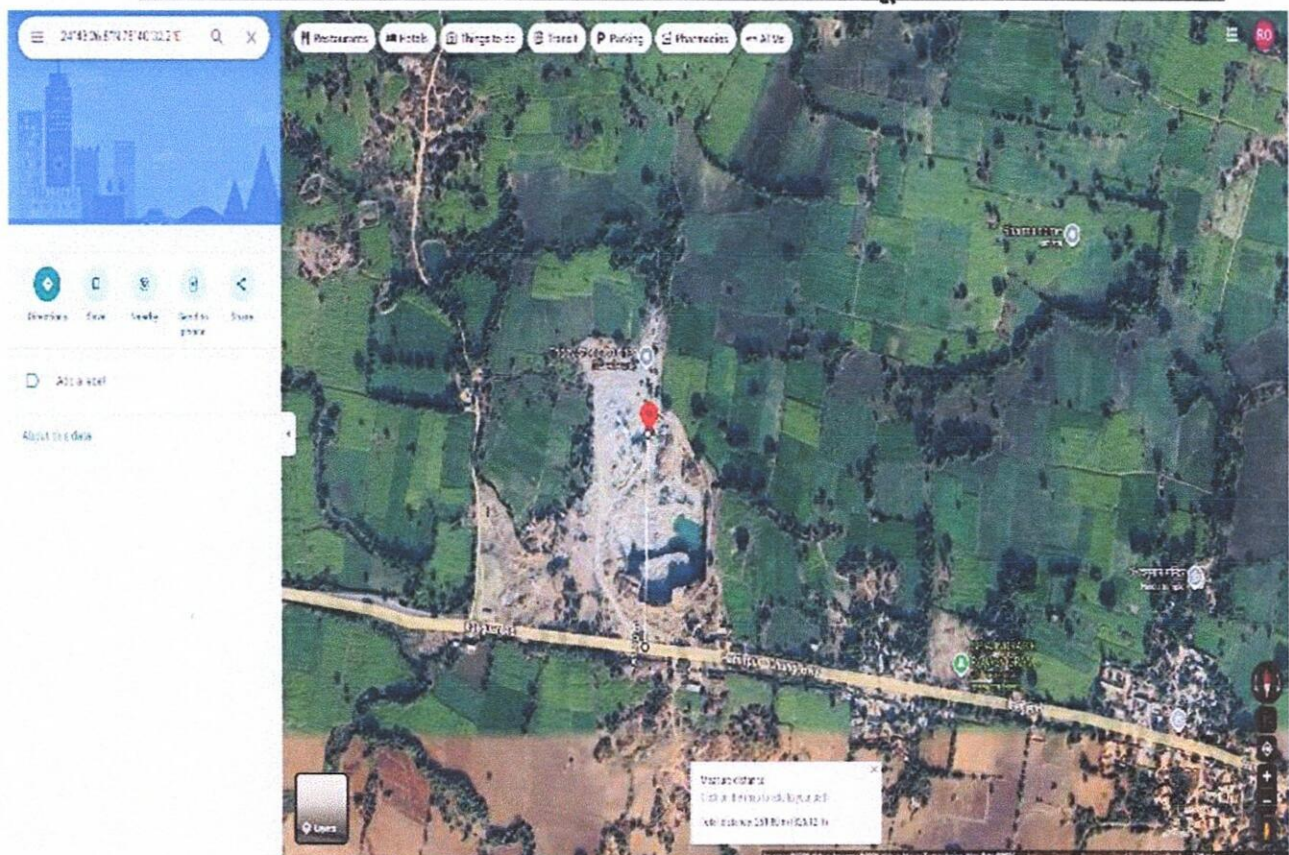
मैसर्स त्रिदेव स्टोन क्रशर, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर के जॉ क्रशर के ढग से शैक्षणिक संस्थान (माध्यमिक विद्यालय) से 600 मीटर की दूरी पर स्थित तथा 500 मीटर की त्रिज्या मे लगभग-15 परिवारों की आबादी स्थित है।



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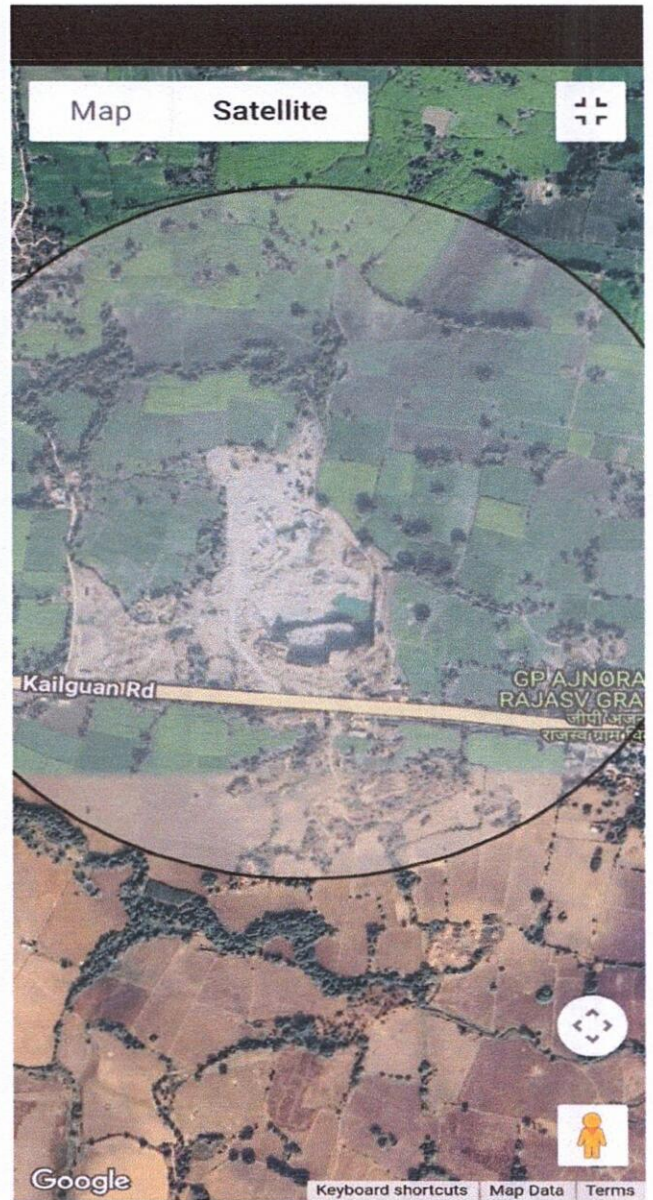
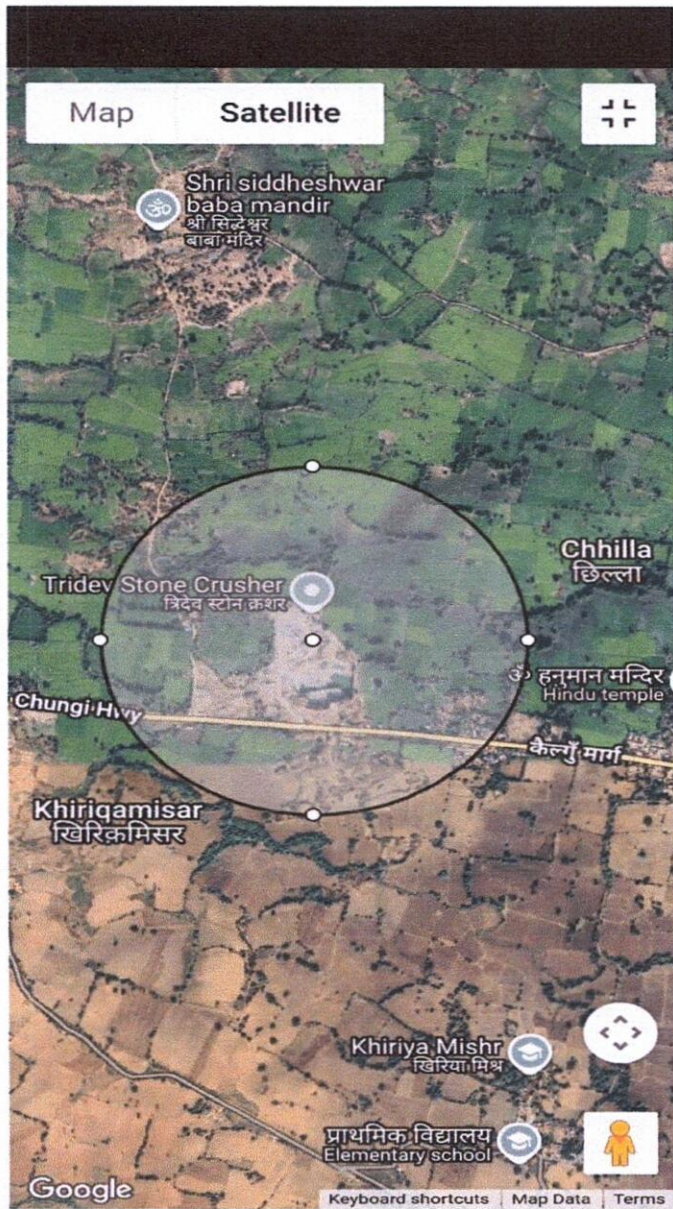
मैसर्स त्रिदेव स्टोन क्रशर, ग्राम-छिल्ला बानपुर, तहसील-महरौनी, जनपद-ललितपुर के जॉ क्रशर के ढग से राष्ट्रीय/राज्य मार्ग की सड़क के मध्य की दूरी लगभग 250 मीटर है।



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



**COMPLIANCE STATUS OF EC CONDITION OF
M/S:- TRIDEV CONSTRUCTION GATA/ARAZI NO-217 KHA, VILLAGE
CHHILLA, TEHSILMAHRONI AND DISTRICT-LALITPUR**

Sr. No.	Specific Conditions	Compliance Status during unit visit Dated 24.06.2026
1	If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.	Not Applicable.
2	Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	EC is Valid for 05 Years
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Noc from forest department is enclosed as annexure-I
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Lease mine under operation
5	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.	Partially Complying
6	Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.	Not submitted at the time of inspection
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other	Not Required

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	than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Not submitted at the time of inspection
9	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	-
10	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	-
11	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	-
12	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Not Applicable
13	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	-
14	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.	-

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15	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	-
16	The project proponent shall install solar light in their site office.	Complying
17	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Complying
18	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	-
19	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P	Complying
20	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	No assessment report submitted at the time of inspection
21	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	-
22	The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	-
23	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	Complying
24	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	Partially Complying

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UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



25	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Complying
26	The project proponent should explore the possibilities of rainwater harvesting.	During visit direction to Project Proponent for rainwater harvesting
27	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	Project proponent resure during visit for complying all direction/guideline
28	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	-
29	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.	Not Applicable
30	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Complying
31	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Complying
32	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Complying
33	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	-
34	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Complying

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35	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	Complying
36	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	-
37	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Complying
38	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	Partially Complying
39	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	-
40	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	Complying
41	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Temporary Shelter
42	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	-
43	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt	-

Bhargava

Sharma



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



	and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	
44	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Complying
45	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Not submitted at the time of inspection
46	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	-
47	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	-
48	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	-
49	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	-
50	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	-

Barry

gautam



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



51	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	-
52	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate/ Chief Development officers.	-
53	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Complying
54	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	-
55	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	-
56	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	Complying
57	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	-

Blasy *gautam*



58	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	-
59	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	Complying
60	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre monsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Not Required
61	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	-
62	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	Not Required
63	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Complying
64	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	No extraction of Ground water
65	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	-

Shay *gautam*



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



66	Project Proponent shall explore the possibility of using solar energy where ever possible.	The Solar panels for the purpose of recharging the invertor batteries.
67	Commitment towards CER has to be followed strictly.	Complying
68	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Not Applicable due to temporary labour workers.
69	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Complying
70	The blasting will be done only after getting permission from the Mining Department.	Complying

Shay *fatma*

कार्यालय प्रभागीय निदेशक, 427 सामाजिक वानिकी प्रभाग, ललितपुर

पत्रांक:- 1998

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ललितपुर, दिनांक:- 01 दिसम्बर/2022

मा में,

क्षेत्रीय अधिकारी,
उ0प्र0, प्रदूषण नियन्त्रण बोर्ड,
कानपुर रोड, झांसी।

विषय- मैसर्स त्रिदेव स्टोन क्रेशर, मौजा छिल्ला, गाटा सं0-210, 212 एवं 2018, बानपुर मोड़, तहसील-महरौनी, ललितपुर पर स्टोन क्रेशर औद्योगिक इकाई की स्थापना के संबंध में।

संदर्भ- क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड का पत्र सं0-341/LTS-1049/22, दिनांक 05.09.2022।

संदर्भित पत्र द्वारा मैसर्स त्रिदेव स्टोन क्रेशर, मौजा छिल्ला, गाटा सं0-210, 212 एवं 2018, बानपुर मोड़, तहसील-महरौनी, ललितपुर पर स्टोन क्रेशर औद्योगिक इकाई की स्थापना हेतु वन विभाग से संरक्षित, आरक्षित एवं वन्य जीव विहार आदि के दृष्टिगत स्थल उपयोगिता हेतु वन अधिनियम-1972 (यथासंशोधित) अंतर्गत विभागीय सहमति, असहमति के संबंध में अनुज्ञा प्रमाण पत्र चाहा गया है। इस सम्बन्ध में क्षेत्रीय वन अधिकारी, बार द्वारा उक्त स्थल की जांच करायी गयी। क्षेत्रीय वन अधिकारी, बार की जांच दिनांक 30.09.2022 एवं उप प्रभागीय वनाधिकारी, महरौनी की संस्तुति दिनांक 15.10.2022 के अनुसार क्रेशर स्थापना स्थल (जी0पी0एस0 निर्देशांक N24 43 28.05, E78 40 32.67 व N24 42 28.22, E78 40 30.73) की अनापत्ति प्रमाण पत्र बिन्दुवार आख्या निम्नानुसार प्रेषित है :-

1. प्रस्तावित क्षेत्र/स्थल, आरक्षित/संरक्षित/अवर्गीकृत वन स्वरूप भूमि के अंतर्गत नहीं है।
2. प्रस्तावित स्टोन क्रेशर के स्थापना स्थल से राष्ट्रीय उद्यान एवं अन्य प्राणी विहार एवं वन क्षेत्र की त्रिज्यीय दूरी लगभग 03 कि0मी0 है।
3. प्रस्तावित स्टोन क्रेशर की स्थापना स्थल से नैशनल पार्क एवं वाइल्ड लाइफ सेन्चुरी की त्रिज्यीय दूरी लगभग 62 कि0मी0 है।
4. प्रस्तावित स्टोन क्रेशर की स्थापना स्थल में किसी प्रकार का वृक्ष कटान नहीं होगा।
5. प्रस्तावित स्टोन क्रेशर की स्थापना/संचालन से वन क्षेत्र/वन सम्पदा को किसी भी प्रकार का नुकसान नहीं किया जायेगा।
6. मा0 सर्वोच्च न्यायालय, केन्द्र सरकार अथवा राज्य सरकार द्वारा स्टोन क्रेशर की स्थापना के सम्बन्ध में समय-समय पर जारी किये गये निर्देश/आदेश प्रयोक्ता ऐजेंसी पर बाध्यकारी होंगे।
7. प्रस्तावित स्टोन क्रेशर के चारो ओर वृक्षारोपण कराया जायेगा। वृक्षारोपण पूर्ण होने के उपरान्त क्षेत्रीय वन अधिकारी बार के माध्यम से वृक्षारोपण पूर्ण होने की आख्या इस कार्यालय को उपलब्ध करायी जायेगी।
8. राज्य प्रदूषण नियंत्रण बोर्ड से बिना जल/वायु सहमति प्राप्त किये बिना स्टोन क्रेशर का संचालन नहीं किया जायेगा।
9. स्टोन क्रेशर द्वारा प्रयुक्त किये जाने वाले प्रदूषित जल को किसी भी प्राकृतिक जल स्रोत एवं प्राकृतिक नालों में प्रवाहित नहीं किया जायेगा।
10. यदि उपरोक्त शर्तों या किसी अन्य प्राविधानों का उल्लंघन किया जाता है अथवा प्रस्तावित स्थल के स्वामित्व के संबंध में कोई विवाद उत्पन्न होता है तो, यह अनापत्ति स्वतः निरस्त मानी जायेगी।

उपरोक्त आख्या/रिपोर्ट आवश्यक कार्यवाही हेतु प्रेषित है।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
ललितपुर

पत्रांक:- /सम दिनांक

प्रतिलिपि- निम्नलिखित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. उप प्रभागीय वनाधिकारी, महरौनी।
2. क्षेत्रीय वन अधिकारी, बार।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
ललितपुर

Compliance Status of DGMS Condition of M/s:- TRIDEV CONSTRUCTION GATA/ARAZI NO-217 KHA, VILLAGE CHHILLA, TEHSILMAHRONI AND DISTRICT-LALITPUR

Sr. No.	Specific Conditions	Compliance Status during unit visit dated 24.06.2026
1	2	3
1	Manager shall not take up any appointment in any capacity whatsoever in any other mine.	Complying
2	No working shall be extended below the superjacent ground in the mine. Mine workings shall not be extended beyond leasehold area of the mine.	Complying
3	No workings in any of the mine shall be made or extended to any point within 45m of railway or of any public works or any public road or buildings or of permanent structure not belonging to the owner of the mine.	Complying
4	No blasting shall be done in any of the mine within 100m of structures, houses, not belonging to Owner of the mine.	Complying
5	The provisions of Regulation No. 164(1-A)(C) and 164(1-B) shall be strictly complied with. The explosive shall be used in the mine as per the provision of Reg. 164(IA&IB), 155 & 156 of Metalliferous Mines Regulation, 1961.	Complying
6	Blasting within 300 m (danger zone) of surface features, not belonging to owner of the mine shall be regulated as below:	Complying
	a) The aggregate maximum charge in all the holes fired at one time shall not exceed two (2.0) kilograms or	Complying
	b) If blasting is done with the delay detonators or other means and delay is at least half second between successive shot fired, maximum charge shall not exceed two kilograms in each shot	Complying
	c) Blasting with charge in excess of the above shall not be conducted without obtaining permission under Regulation 164 of the Metalliferous Mines Regulations, 1961 in writing from this Directorate.	Complying
7	Deep hole drilling & blasting shall not be conducted in the mine.	Complying
8	The total quantity of explosive used per day in the mine shall not exceed 100 kg.	Complying

S. K. Mishra
(M.I.) Lalitpur

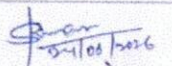
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(M.I.)

1	2	3
10	Total employment in the mine shall not exceed 75 persons per day. No ore dressing/handling processing plant shall be attached with the mine.	Complying
11	Daily personal supervision shall be exercised by the manager at in the mine. Mine shall be worked during day light hours only.	Complying
12	The manager shall not allow any person for employment in the mine unless such persons [has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.	Complying
13	Mining Mate/Foreman shall be appointed in the mine for supervision of the working. Appointment of the Mining Mate/Foreman in the mine shall be made as per provisions of Regulation 116 of MMR, 1961 under intimation to this Directorate. Appointment of official shall be made as per the provisions of Regulation 39 of MMR, 1961.	Complying
14	As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no [person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holders of a Shot-firer Certificate issued by the PESO also con not conduct Blasting [operations in a mine.	Complying
15	Blaster employed in the mine shall record, the quantity of the explosive taken from magazine, used in the mine and returned to magazine, in a bound paged book kept for the purpose as required under Regulation 169(b) of the MMR, 1961.	Complying
16	On or before the 20th day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal https://shramsuvudha.gov.in and www.dgms.go.in .	Complying

Signature
 (M.S.)
 Lalit Kumar

Signature
 (M.O.)

1	2	3
17	The mine shall not be worked in the absence of Manager. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)Xa) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ghaziabad Region etc.	Complying
18	Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A Copy of such notice shall be submitted to the Director of Mines Safety, Ghaziabad Region.	Complying
19	Intimation about the termination of manager/ resignation of manager shall also be submitted in Form I of First Schedule immediately.	Complying
20	Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.	Complying
21	If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.	Complying
22	This authorization is being granted under Regulation 34(6) of the MMR, 1961 only without prejudice to any other statutory provisions, which may be or may become applicable at any time.	Complying
23	This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.	Complying


 5-1/05/2016
 (M.S.)
 Lalit Kumar


 (M.S.)

1	2	3
24	All statutory provisions of Explosives Act, 1884, (Act No. 4 of 1884), Mines and Minerals (Development and Regulation) Act, 1957, the Environment (Protection) Act, 1986, The Forest (Conservation) Act, 1980, Contract Labour (Regulation and Abolition) Act, 1970, Employee's Compensation Act, 1923 or other law applicable any time including the regulations, rules, orders made thereunder etc. shall be strictly complied with.	Complying
25	The terms referred as competent person, a person employed, operator or any other term which is not defined expressly denotes to the male or female or transgender for their employability, economic, social and cultural attributes and opportunities associated and, there is being made to.	Complying
26	If anything is found to be concealed, as required under the applicable statute, this permission shall be deemed to have been withdrawn with immediate effect.	Complying
27	This authorization will remain valid for 12 months from date of issue of this letter or till Cxpiry of validity period of lcas(s) granted by competent authority, whichever is earlicr.	Complying

Manoj
24/08/2020
(M.S.)
Lalitha

[Signature]
(MO)



**COMPLIANCE STATUS OF CTO CONDITION OF
M/S:- TRIDEV CONSTRUCTION GATA/ARAZI NO-217 KHA, VILLAGE
CHHILLA, TEHSIL MAHRONI AND DISTRICT-LALITPUR**

Sr. No.	Specific Conditions	Compliance Status during unit visit Dated 24-06-2026
1	This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 474021 Cu Meter/Year by opencast and semi mechanized mining in 2.53 hectare leased area at Gata/Arazi No-217 Kha, Village Chhilla, Tehsil- Mahroni And District-Lalitpur.	Complying
2	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP178888, Dated- 21.11.2022 and submit its compliance report to UPPCB.	Environmental Clearance compliance report submitted by project proponent
3	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	-
4	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Complying
5	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Partially Complying
6	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Not applicable
7	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
8	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).	Complying
9	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Complying
10	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Not Complying
11	All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.	Complying

[Signature]

[Signature]



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी
UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI



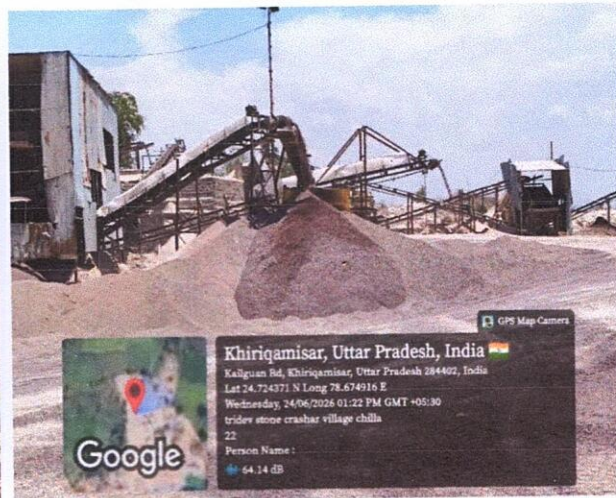
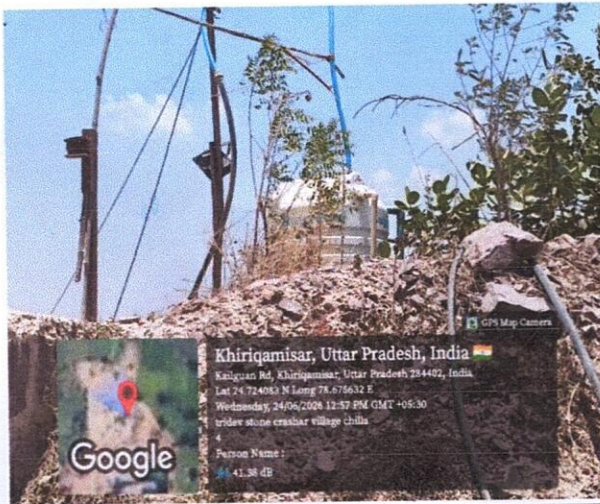
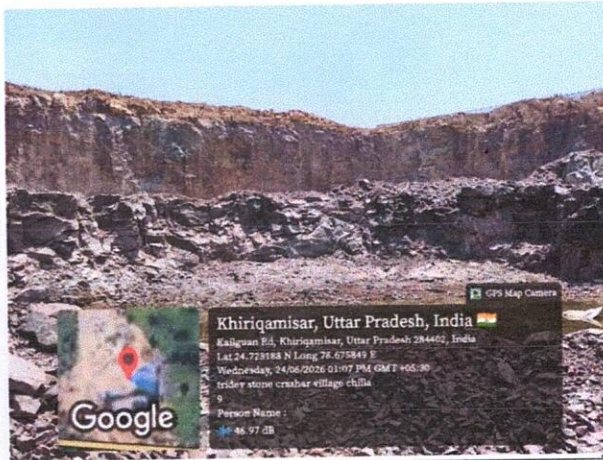
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12	Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)	Complying
13	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Complying
14	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	-
15	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	-
16	Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Complying
17	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
18	Industry shall comply with the relevant provisions of Environmental Laws.	Complying
19	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	-

[Signature]

[Signature]

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Shree. Gautam